IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "SMC" BENCH, AHMEDABAD

BEFORE Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA Nos.629 & 630/Ahd/2024
Assessment Years: 2011-12 & 2012-13

Anand Santoshsharan Thakkar, A-10, Shree Palli Society, Opp. Shankar Baug Society, Manjalpur, Baroda – 390 011. **[PAN – AHKPT 3776 D]**	Vs.	Income Tax Officer, Ward – 1(2)(1), Vadodara.
(Appellant)		(Respondent)

Assessee by	Ms. Palak Kshatriya, AR, on behalf of Shri Hardik Vora, AR
Revenue by	Shri C. Dharnidas V.S., Sr. DR
Date of Hearing	30.12.2024
Date of Pronouncement	31.12.2024

O R D E R

These two appeals are filed by the assessee against two different orders dated 17.08.2023 & 22.08.2023 passed by the CIT(A), National Faceless Appeal Centre (NFAC), Delhi for the Assessment Years 2011-12 & 2012-13 respectively.

2. During the course of hearing, the Ld. AR of the assessee submitted a request from the assessee vide letter dated 16.12.2024, seeking permission to withdraw the present appeals in the light of the applications made to settle the matter under the DTVSV Scheme - 2024.

3. The Ld. Departmental Representative has no objection for withdrawal of the assessee's appeals.

4. Therefore, in view of the above, withdrawal request of the assessee is hereby allowed and accordingly appeals of the assessee are dismissed as withdrawn.

5. In the result, both the appeals filed by the assessee are dismissed.

Order pronounced in the open Court on this 31st December, 2024.

Sd/-
(SUCHITRA KAMBLE)
Judicial Member

Ahmedabad, the 31st day of December, 2024

***PBN**/**

Copies to:
(1) The appellant
(2) The respondent
(3) CIT
(4) CIT(A)
(5) Departmental Representative
(6) Guard File

By order

TRUE COPY

Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad